

Currency Notes

578. Shri P. C. Borooah:
Shri S. N. Chaturvedi:

Will the Minister of Finance be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "Red Tape Binds a Packet of 1,000 Rupee Notes" in the Statesman of the 26th June, 1966;

(b) if so, how far the facts of the case as mentioned therein are correct; and

(c) how many other claims for exchange of high denomination notes made before the 28th February, 1947 have been pending still and in what circumstances?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

(b) A declaration for exchange of 16 one-thousand rupee denomination notes was submitted by Shri M. K. Beyad on 27th May, 1946, i.e. after the date (26th April, 1946) upto which it was notified that claims for exchange of such notes would be accepted. As there were no exceptional circumstances justifying a relaxation of the orders, Shri Beyad's claims was rejected on 25th February, 1947.

(c) No claims are pending.

Irrigation Potential

579. Shri P. Venkatasubbalah:
Shri Ravindra Varma:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether any latest assessment has been made regarding the utilisation of the irrigation potential created by the end of Third Five Year Plan in the country; and

(b) whether any appraisal has been made to find out to what extent the administrative machinery both at the

Centre and State is responsible for this non-utilisation?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). An extensive assessment regarding utilisation of the irrigation potential was made and a statement laid on the Table of the Lok Sabha on the 3rd March, 1966 in reply to Starred Question No. 349. The statement covers the various steps to improve the concerned administrative machinery.

Unauthorised Buildings in Delhi

580. Shri Ram Harkh Yadav:
Shri Shree Narayan Das:

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether the demolition of unauthorised habitation in the Capital is on full swing;

(b) whether Government have decided to set up more squads for the purpose;

(c) the number of unauthorised occupants awaiting demolition; and

(d) the provisions made to rehabilitate the evicted persons in this rainy season?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) and (b). Yes, the strength of the demolition squads has been increased.

(c) and (d). About 50,000 families are reported to be squatting unauthorisedly on Government and public lands. Such of these families as are eligible under the Jhuggis and Jhopris Removal Scheme will be provided with alternative accommodation as and when areas on which they are squatting are taken up for clearance.